

27-3-2001

OA. 360/2000

Hon. Mr. S. Dayal, AM

Hon. Mr. Rafiq Uddin, JM

Sri B. K. Sivadas for the applicant.
The learned counsel for the applicant mentions that this case was already decided on 14-7-2000 and the Respondents by that order were directed to decide the representation within a period of three months. Further time upto 27.3.2001 was allowed on Misc. Appn No. 256 of 2001. Hence, the matter stands disposed of already. The case is wrongly listed. The Registrar is directed to see that such & the case is not listed in future.

Ru.
J.M.

A.M.

KRM/2er